

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 247 OF 2021**

1. D. Damodara Raju,  
S/o D. Venkatrama Raju,  
P.V. Puram village. Sathyavedu mandal,  
Chittoor district, A.P. Pin.517588  
Mobile No.8978136707 and others .... APPELLANT

**-VS-**

1. M/s Sai Lakshmi Balaji Infrastructure Pvt. Ltd,  
located Near Chamarthi Kandriga S.T. Colony,  
P.V. Puram Panchayathi, Sathyavedumandal,  
Chittoor district, A.P. Its registered address is Vignana Nagar,  
Varadaiahpalem Village & Mandal, Chittoor district,  
& 8 Others .... RESPONDENTS

**COUNTER AFFIDAVIT FILED BY 5<sup>TH</sup> RESPONDENT**

DATE-27-04-2022



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH  
A.P. POLLUTION CONTROL BOARD  
T.T.D. SUPREME COURT OF INDIA**

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**Counsel for 5<sup>th</sup> respondent**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
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& 8 Others

.... RESPONDENTS

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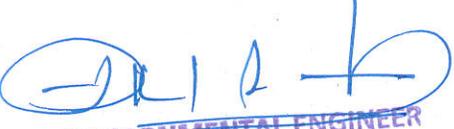
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**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board**  
**Regional Office : TIRUPATI**

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It is certified that all the documents contained in the above annexure are true copies.

Date: 22.04.2022

  
ENVIRONMENTAL ENGINEER  
A.P. Pollution Control Board  
Regional Office : TIRUPATI

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 247 OF 2021**

1. D. Damodara Raju,  
S/o D. Venkatrama Raju,  
P.V. Puram village. Sathyavedu mandal,  
Chittoor district, A.P. Pin.517588  
Mobile No.8978136707

2. D. Vanamma,  
w/o D. Venkatrama Raju,  
P.V. Puram village, Sathyavedu Mandal,  
Chittoor district, A.P. Pin.517588  
Mobile No.8978136707

.....Applicants.

VS

1. M/s Sai Lakshmi Balaji Infrastructure Pvt. Ltd,  
located Near Chamarthi Kandriga S.T. Colony,  
P.V. Puram Panchayathi, Sathyavedumandal,  
Chittoor district, A.P. Its registered address is Vignana Nagar,  
Varadaiahpalem Village & Mandal, Chittoor district,

2 Tirumuru Damodara Reddy,  
S/o Gopal Reddy,  
Managing Director (DIN:03519124),  
Vignana Nagar, Varadaiahpalem Village & Mandal,  
Chittoor district, A.P.

3. Deputy Director, Mines & Geology,  
526 Greampet, Chittoor district, Chittoor, A.P.

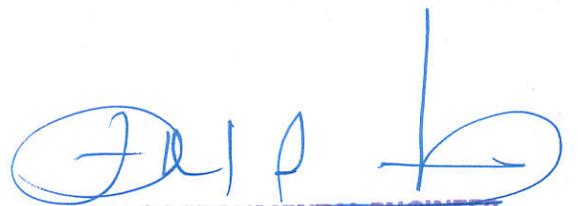
4. Andhra Pradesh Pollution Control Board,  
Zonal Office: Kurnool, 1st Floor.  
Shankar Shopping Complex,  
Krishna Nagar Main Road, Kurnool - 518002

5. Environmental Engineer,  
O/o Andhra Pradesh Pollution Control Board,  
Regional Office, N.T. Road, Balaji Colony, Tirupati- 517 502,  
Chittoor district. A.P.

6. The Dy Executive Engineer,  
Irrigation sathyavedu Chittoor District, A.P,

7. The Dy, Executive Engineer, Roads & Buildings, Nagari,  
Chittoor district, A.P. (**DELETED** )

8. The District Collector,  
Chittoor district, Chittoor, A.P.

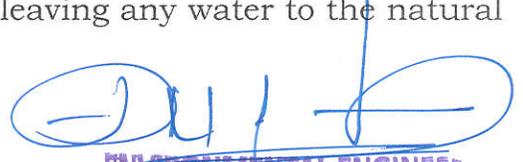
  
**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board**  
**Regional Office : TIRUPATI**

9. The Member Secretary,  
 State Level Environment Impact Assessment Authority (SEIAA)  
 S.No.33-26-14D/2, Near Sunrise Hospital,  
 Pushpa Hotel Centre, Chalamavari Street,  
 Kasturibaipet,  
 Vijayawada – 520 010.

**COUNTER AFFIDAVIT FILED BY THE 5<sup>th</sup> RESPONDENT**

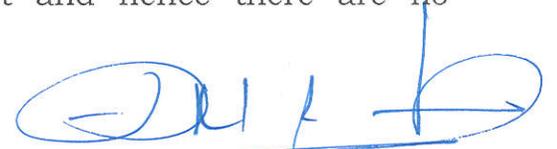
I, A.Narendra Babu, S/o A.Ranga Reddy, Aged about 45 years, Occ:  
 Environmental Engineer, A. P. Pollution Control Board, Regional Office,  
 Tirupati, Andhra Pradesh do hereby solemnly and sincerely affirm and make  
 oath and state as follows:

1. I am the 5<sup>th</sup> Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraphs 1 to 3 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 4 of the affidavit is denied as false. It is submitted that the mining authorities has planted samplings recently along the boundary of the mine lease area with 500 no. of samplings for maintaining the greenbelt along the boundary of the mine lease area. Photographs enclosed.
5. With regard averments made in paragraph 5 of the affidavit is denied as false. It is submitted that the mining authorities have constructed garland drains and siltation ponds to arrest the flow of silt and sediment.
6. With regard averments made in paragraph 6 of the affidavit is denied as false. It is submitted that the mining authorities has constructed garland drains and siltation ponds to arrest the flow of silt and sediment. Presently, the mining authorities are not leaving any water to the natural drain.



**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board**  
**Regional Office : TIRUPATI**

7. With regard to the averments made in paragraphs 7 to 9 of the affidavit is not related to this respondent and hence there are no remarks.
8. With regard averments made in paragraph 10 of the affidavit is denied as false. It is submitted that it is true that, the approach road is being utilized by M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd. and also by other mining projects located at surrounding area.
9. With regard averments made in paragraph 11 of the affidavit is denied as false. It is submitted that as per the CFE condition incorporated CFE order issued to M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd (P) Ltd, Sy.No. 130-4,5,9 & 132-1,4 etc., Chamarta kandiga (V), P.V.Puram (P), Sathyavedu (M), Chittoor dist (Stone crusher) obtained in the year 24.09.2013.
10. With regard to the averments made in paragraphs 12&13 of the affidavit is not related to this respondent and hence there are no remarks.
11. With regard averments made in paragraph 14 of the affidavit is denied as false. It is submitted that not provided wind breaking walls for crusher operating in the name of M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd (P) Ltd, Sy.No. 130-4,5,9 & 132-1,4 etc., Chamarta kandiga (V), P.V.Puram (P), Sathyavedu (M), Chittoor dist.
12. With regard averments made in paragraph 15 of the affidavit is denied as false. It is submitted that the mining authorities has planted samplings recently along the boundary of the mine lease area with 500 no. of samplings for maintaining the greenbelt along the boundary of the mine lease area.
13. With regard to the averments made in paragraphs 16 to 21 of the affidavit is not related to this respondent and hence there are no remarks.



**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board**  
**Regional Office : TIRUPATI**

14. With regard averments made in paragraph 22 of the affidavit is denied as false. It is submitted that it is true that, the mining authorities are storing the overburden at outside the mining lease area belonging to the proponent.
15. With regard to the averments made in paragraphs 23 & 24 of the affidavit is not related to this respondent and hence there are no remarks.
16. With regard averments made in paragraph 25 of the affidavit is denied as false. It is submitted that recently the industry has submitted compliance of the CFO conditions of Pollution Control Board and also submitted compliance of the EC conditions along with the photographs pertaining to greenbelt development and garland drains. The photographs of the same are here with enclosed for kind perusal.
17. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above original application No. 247 of 2021 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada  
Andhra Pradesh on  
this the 22<sup>nd</sup> day of April, 2022  
and signed his name in my presence

  
**BEFORE ME**  
**ENVIRONMENTAL ENGINEER**  
**A.P. Pollution Control Board**  
**Regional Office : TIRUPATI**

Advocate

**VERIFICATION**

I, Narendra Babu, S/o A. Ranga Reddy, Aged about 45 years, Occ: Environmental Engineer, A. P. Pollution Control Board, Regional Office, Tirupati, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 22<sup>nd</sup> day of April 2022 at Vijayawada.



DEPONENT  
ENVIRONMENTAL ENGINEER  
A.P. Pollution Control Board  
Regional Office : TIRUPATI



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE**

1<sup>st</sup> Floor, APSFC Building, Narasimha Theertham Road, TIRUPATI - 517502

**M.V.N PRASAD,**  
Environmental Engineer.

Ph.:2253981

**REGISTERED POST WITH ACK DUE  
CONSENT ORDER FOR ESTABLISHMENT**

ORDER NO. C-860/PCB/CFE/RO/TPT/2012-46

Dt. 19.04.2012

Sub:- PCB – CFE – M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd, (P) Ltd., Sy.No. 130-4,5,9 & 132-1,4 etc., Chamartakandiga (V), P.V. Puram (P), Sathyavedu (M), Chittoor District – Consent for Establishment of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:- 1 Industry's CFE applications received through DIC, Chittoor vide Lr.No: 568/A6/2012, Dt 21.03.2012 received on 12.04.2012.  
2 Board officials inspected the site on 13.04.2012.  
3 Regional Level C.F.E. Committee Meeting held on 19.04.2012.

\*\*\*\*\*

- I. In the reference 1<sup>st</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs.99.0 Lakhs. ✓

Sl.No	Product	Proposed capacity
1	Road Metal	500 TPD

- II. As per your application, the above activity is to be located at Sy.No. 130-4,5,9 & 132-1,4 etc., Chamartakandiga (V), P.V. Puram (P), Sathyavedu (M), Chittoor District.
- III. The above site was inspected by the Asst. Environmental Engineer, Regional Office, Tirupati, A.P.P.C.B on 13.04.2012 and found that the site is surrounded by
- East :** Own Garden.                      **North :** Hillock.  
**South:** Hillock.                              **West :** Hillock..
- IV. The Board after careful scrutiny of the application and verification report of Asst. Environmental Engineer, hereby issues CONSENT FOR ESTABLISHMENT to your unit / activity Under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to produce the products mentioned at Para (I) only.**
- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
- VI. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'  
Schedule 'B'

To

**Sri. N. Madusudhan Rao,**  
**M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd, (P) Ltd.,**  
**D.No. 10-61, Vignan Nagar,**  
**Varadaiah Palyam, Chittoor District.**

  
**ENVIRONMENTAL ENGINEER**  
 ENVIRONMENTAL STATE ENGINEER  
 AP POLLUTION CONTROL BOARD  
 REGIONAL OFFICE, TIRUPATI

Copy submitted to the Joint Chief Environmental Engineer, Zonal Office, Kurnool for favour of information.

Copy submitted to the General Manager, District Industries Centre, Chittoor for favour of information.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the Regional Office, Tirupati, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for Air pollution Control equipments to record energy consumed.
3. The proponent shall obtain Consents for operation from APPCB, as required Under Sec. 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec. 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, before commencement of the activity.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec. 21(4) of Air (Prevention & Control of Pollution) act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fir and stipulate any additional conditions by the Board.
5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different department.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The industry shall maintain a good housekeeping, all pipe valves, sewers, drains shall be leak proof.
8. Rain Water harvesting (RWH) structure(s) shall be established in the plant site.
9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public liability insurance Act, 1991 shall be followed.
10. This order is valid for period of 5 years from the date of issue.

SCHEDULE - B

1. The source of water is Bore well and the maximum permitted water consumption is 15.5 KLD.
2. Air Pollution control equipment shall be installed along with the commissioning of the activity.
3. The maximum Waste Water Generation (KLD) shall not exceed the following:

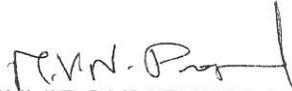
Sl.No	Purpose	Quantity	Mode of Disposal
1	Domestic	0.4 KLD	Septic tank followed by soak pit

4. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for Domestic purposes.

5. The suspended particulate matter measured between 3 Mts and 10 Mts from any process equipment shall not exceed  $600 \mu\text{g}/\text{m}^3$
6. The proponent shall,
  - i. Install dust containment cum suppression system for the equipment.
  - ii. Construct wind breaking walls.
  - iii. Construct metalled roads within the premises.
  - iv. Clean & wet the grounds within the premises regularly.
  - v. Develop 5 Mts width of greenbelt along boundary of the site in the 50 mts width buffer zone of the stone crushing unit. The green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
  - vi. Provide dust tank for collecting the dust and the top of the tank should be closed.
7. Water sprinklers should be provided on the conveyer carrying raw materials from the tanks/bin to the crusher.
8. The crusher and screen shall be totally cladded as an enclosure for containment of fugitive dust.
9. The industry shall construct the stone crushing unit by leaving at least 800 mts. distance from the habitation ie., S.T. Colony of Chamartakandiga.
10. The industry shall not exceed the following ambient Noise Levels.

Day time	(6.00 AM to 10.00 PM)	-	75 dB(A)
Night time	(10.00 PM to 6.00 AM)	-	70 dB(A)
11. The Hazardous waste (Management and Handling), Rules, 1989 and regulations notified by the MoE&F, GOI shall be implemented.

To  
Sri. N. Madusudhan Rao,  
**M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd, (P) Ltd,**  
Vignan Nagar,  
Varadaiah Palyam, Chittoor District.

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
REGIONAL OFFICE, TIRUPATI.

**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: KURNOOL**1<sup>st</sup> Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: jceezoknl@gmail.com

**CONSENT ORDER****Order No.CTR-539/APPGB/ZO-KNL/CFO/2018****Date: 03.04.2019**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd, (P) Ltd.,  
Sy.No. 130-4, 5, 9 & 132-1, 4 etc.,  
Chamartakandiga (V), P.V. Puram (P),  
Sathyavedu (M), Chittoor District**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic	0.4 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order.

This consent order is valid to carryout mining activity of the following products along with quantities only.

Sl. No.	Products	Quantity
1.	Road Metal	500 TPD

This consent shall be valid for a period ending with the **28.02.2025.**

**K Venkateswara  
Rao**

Digitally signed by K  
Venkateswara Rao  
Date: 2019.04.04 13:50:26  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL**

**Encl: Schedules A& B**

**To**

**M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd, (P) Ltd.,  
Sy.No. 130-4, 5, 9 & 132-1, 4 etc.,  
Chamartakandiga (V), P.V. Puram (P),  
Sathyavedu (M), Chittoor District**

Copy to the Environmental Engineer, APPCB, Regional Office, Tirupati for information and with a direction to ensure that the crusher shall comply the Schedule -B conditions especially time bound conditions positively and in case of non compliance refer the case to Task Force for taking necessary action without fail.

**SCHEDULE - A**

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The applicant shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Not with standing anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

**Water:**

1. The crusher shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity
1	Dust suppression	9.0 KLD
2	Domestic	1.0 KLD
	<b>Total</b>	<b>10.0 KLD</b>

**Air:**

2. The crusher shall comply with Suspended Particulate Matter (SPM) standards of 600 µg/M<sup>3</sup> measured at a distance of 3 – 10 mtrs from any processing, equipment of the stone crusher.
3. The crusher shall not remove the cladding provided to the screen while the industry is in operation under any circumstances.
4. The crusher shall continuously operate the water sprinklers provided at the jaw crusher and at the conveyor belt.
5. The crusher shall not remove the sheets covered to the conveyor belts while the crusher is in operation under any circumstances.
6. The crusher shall construct wind breaking walls within one month
7. The crusher shall construct metallised rods within one month
8. The crusher shall construct elevated dust bunker for storage of dust within one month
9. The crusher shall regularly clean and wet the ground within the premises.

10. The crusher shall comply with National Ambient Air Quality standards, as per MoEF&CC, Gol, notification dated. 18.11.2009 along the premises at the periphery of the industry as prescribed below.

S.No	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter( $\text{PM}_{10}$ )	100
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60
3	$\text{SO}_2$	80
4	$\text{NO}_x$	80

Noise levels: Day time (6AM to 10 PM) – 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A)

**GENERAL:**

11. The crusher shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	Dust	40 TPD	The stone dust shall be used for filling low lying areas.

12. The stone crusher shall develop greenbelt of 5 m width along the boundary of the site in the 50 m width buffer zone of the stone crushing unit in this monsoon. This greenbelt shall be developed on outer side of the buffer zone so as to act as a barrier
13. The crusher shall comply the directions issued by the Board from time to time.
14. The crusher shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on <sup>1st</sup> January and <sup>1st</sup> July of the year to Regional Office, Kurnool on regular basis.

**K Venkateswara  
Rao**

Digitally signed by K  
Venkateswara Rao  
Date: 2019.04.04 13:50:40  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL**

To

M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd, (P) Ltd.,  
Sy.No. 130-4, 5, 9 & 132-1, 4 etc.,  
Chamartakandiga (V), P.V. Puram (P),  
Sathyavedu (M), Chittoor District



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: KURNOOL**  
 1<sup>st</sup> Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone: 08518- 236912, Fax: 08518- 233619  
 e-mail: knl.zo.jcee@pcb.ap.gov.in

BY REGD POSTWITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.CTR-615 /PCB/ZOK/CFE/2013- 550

Dt:24.09.2013

**Sub:** PCB-ZO-KNL-CFE- M/s.Sai Lakshmi Balaji Infrastructure Pvt., Ltd., Sy.No.140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8, P.V.Puram (V), Sathyavedu (M), Chittoor Dist. – Consent for Establishment (CFE) Order of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981- Order- Issued- Reg.

**Ref:** 1. Industry's CFE application received on 07.09.2013.  
 2. RO, Tirupati Lr.No.C-1027/PCB/RO/TPT/2013-2106, dt.12.09.2013 received on 17.09.2013.  
 3. CFE Committee meeting held on 20.09.2013 at ZO, Kurnool.

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- 1) In the reference 1<sup>st</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carryout mining activity of the following product with installed capacity as mentioned below, with a total project cost of Rs.70.0 Lakhs.

SI.No.	Activity	Capacity
1.	Mining of Recovery Aggregate	17,096.22 Cum/Year
2.	Mining of Rock Sand	2,011.32 Cum/Year

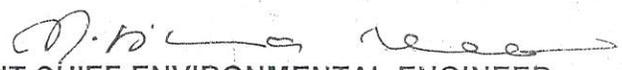
- 2) As per the application, the above mining activity is to be carried out at Sy.No.140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8, P.V.Puram (V), Sathyavedu (M), Chittoor Dist. in the Mine Lease Area of 4.569 Ha.
- 3) The above site was inspected by Environmental Engineer, A.P. Pollution Control Board, Regional Office, Tirupati on 07.09.2013 and found that it is surrounded by East & South sides by Dry Lands and West & North sides by Hillock.
- 4) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues CONSENT FOR ESTABLISHMENT(CFE) to your mine under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout mining of the product mentioned at para (1) only.
- 5) This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- 6) This consent order is valid for a period of 5 years from the date of issue.
- 7) This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

Encl: Schedule 'A' & 'B'.

✓ To  
**Mr.T.Damodara Reddy,**  
**Vignana Nagar,**  
**Varadaiahpalem (V&M),**  
**Chittoor Dist.**

Copy to:

1. The Member Secretary, APPCB, Sanathnagar, Hyderabad for kind information.
2. The Environmental Engineer, Regional Office, Tirupati ,APPCB for information
3. Stock file.

  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  
**ZONAL OFFICE, KURNOOL**

SCHEDULE - A

1. The proponent of the mine shall treat the effluents to the on land for irrigation standards, notified by MoE&F, Gol, under Environment (Protection) Act, 1986.
2. The proponent of the mine shall discharge domestic effluents into septic tank followed by subsurface dispersion trenches.
3. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
  - a) Spraying
  - b) Domestic purposes.
  - c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
  - d) Processing, whereby water gets polluted and pollutants are not easily bio-degradable.
4. The proponent of the mine shall install and commission appropriate control equipment for controlling the stack emissions from **D.G. Set of capacity 82.5 KVA** to comply with the emission limits notified by MoE&F, Gol vide G.S.R.520 (E), dated 01.07.2003 and amended vide G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Act, 1986.
5. The proponent of the mine shall provide stack to the D.G.Set with minimum height as prescribed by MOE&F, vide Notification No. GSR 422(e) of 19.5.93 & as amended on 31.12.93.
6. The proponent of the mine shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. The proponent of the mine shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The proponent of the mine shall also provide a 5 AMP 250V plug point on the platform.
7. The proponent of the mine shall comply with provision of Manufacture, storage and import of hazardous chemicals Rules, 1989.
8. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of to control noise pollution shall be followed to avoid nuisance to public.
9. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply the noise level limits of 75 d(B)A at a distance of 1 meter from the enclosed surface.
10. The proponent of the mine shall submit Environmental Statement by September of every year and this should also form a part of their annual report
11. The proponent of the mine shall report progress on implementation of the project to this office and Regional Office, A. P. Pollution Control Board regularly.
12. The applicant shall obtain Consents for operation regularly from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec.21 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
13. The applicant shall comply with and carry out conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
14. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec 21(6) of Air (Prevention and Control of Pollution) Act, 1981 to review all or any of the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
15. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
16. The proponent of the mine is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability
17. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

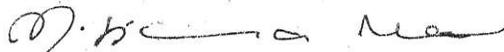
SCHEDULE - B

1. The source of water is bore well and the consumption of water is 3.0 KLD.

Sl.No.	Purpose	Quantity ( In KLD)
1	Dust suppression	0.8
2	Greenbelt	0.5
3	Domestic	1.7
Total		3.0

2. The proponent of mine shall take all possible precautions for the protection of environment and control of pollution while carrying out mining operations in the mine lease area.
3. The proponent of the mine shall, wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
4. The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on improvise grounds. The waste rock, overburden etc. shall be back - filled into the mine excavations with a view to restoring the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation.
5. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.
6. The proponent of the mine shall, whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit.
7. The proponent of the mine shall take precautions so that air pollution due to fines, dust, smoke or gaseous emissions during mining operations and related activities shall be controlled and kept within 'Permissible Limits' specified under various environmental laws of the country including the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
8. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitable treated to confirm the general standards notified under Environmental (Protection) Act, 1986.
9. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986.
10. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He has to take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees destroyed by mining operations. He has also take measures for restoration of other flora destroyed by mining operations.
11. The proponent of mine shall comply following Ambient Air Quality Standards measured at 500 mtrs from the sources.
- Suspended Particulate Matter - (Annual Average -  $360 \mu\text{g}/\text{M}^3$ ) & Daily Average  $500 \mu\text{g}/\text{M}^3$
  - Respirable Suspended Particulate Matter - (Annual Average -  $180 \mu\text{g}/\text{M}^3$ ) & Daily Average  $250 \mu\text{g}/\text{M}^3$
  - Noise Levels: Day time (06.00 A.M to 10.00 P.M.) - 75 dB (A)  
Night time (10.00 P.M to 06.00 A.M.) - 70 dB (A)
12. The proponent of mine shall carry monitoring of ambient air quality including noise levels and also quality of effluents once in a fortnight.
13. The proponent of the mine shall take all safety precautions while carrying out mining operations and follow the I.B.M Rules.
14. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps.
15. The proponent of the mine shall construct required number of garland drains to arrest mineral particles being carried away as run-off during rainy season.
16. The proponent of the mine shall practice the spraying of water during the mining, movement of vehicles, loading & unloading mineral on haulage roads and approach roads (Road connecting Main Road to Mining Area) to avoid dust nuisance to the surrounding area.

17. The proponent of the mine shall construct Pacca/Tar roads connecting the mining area to the nearest road to avoid dust nuisance due to vehicular movement.
18. The proponent of the mine shall take all necessary steps to control air pollution to the surrounding areas.
19. **The industry shall develop 5 mtrs width greenbelt towards east and south sides of the mine area.**
20. **The industry shall erect atleast 10 mtrs height of protective screen towards east and south sides to protect the agricultural lands from dust nuisance due to mining activity.**
21. The proponent of the mine shall submit the copy of the mine lease document after receiving the same from the Mines Department.
22. The proponent of the mine shall obtain permission from all the concerned departments before taking up the mining activity.
23. The proponent of the mine shall comply the directions issued by the Board from time to time.
24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attracts action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions in the interest of environment protection.
26. The proponent of the mine shall comply the conditions stipulated in the Environmental Clearance order No.SEIAA/AP/CTR-78/2013-793, dated 08.05.2013 issued by State Level Environment Impact Assessment Authority (SEIAA) A.P., Ministry of Environment & Forests, Govt. of India.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL

**ANDHRA PRADESH POLLUTION CONTROL BOARD****ZONAL OFFICE: KURNOOL**1<sup>st</sup> Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 233619

e-mail: jceezoknl@gmail.com

**CONSENT ORDER****Order No.CTR - 615/APPCB/ZO-KNL/CFO/2019****Date:18.02.2020**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sai Lakshmi Balaji Infrastructure Pvt. Ltd,**  
**(4.569 Ha Road metal and Building stone quarry),**  
**Sy. No. 140/1,3,4,5,7 to 13 & 16 and 141/3,4,6,7 & 8,**  
**P.V. Puram (V), Sathyavedu (M), Chittoor District**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic	1.3 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order.

This consent order is valid for manufacture the following products along with quantities only.

Sl. No.	Products	Mine Lease Area	Quantity
1	Mining of Recovery Aggregate	4.569 Ha	17,096.22 Cum/ Year
2	Mining of Rock sand		2011.32 Cum/ Year

This consent shall be valid for a period ending with the **31.01.2022.**

**K Venkateswara  
Rao**

Digitally signed by K  
Venkateswara Rao  
Date: 2020.02.18 19:25:20 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL**

**Encl: Schedules A & B**

**To**

**M/s.Sai Lakshmi Balaji Infrastructure Pvt., Ltd., ,**  
**(Mine Lease Area – 4.569 Ha),**  
**Vignan Nagar, Varadaiahpalem,**  
**Chittoor, Chittoor Dist – 517 541.**  
**drconstructionstdr@gmail.com**

Copy to the Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance of the above conditions and refer to Task Force in case of non compliance

**SCHEDULE - A**

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

**Water:**

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity
1	Dust suppression	0.8 KLD
2	Green Belt	0.5 KLD
3	Domestic	1.7 KLD
<b>Total:</b>		<b>3.0 KLD</b>

2. The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.

**Air:**

3. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m <sup>3</sup>
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO <sub>2</sub>	80
4	NO <sub>x</sub>	80

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)  
 Night time (10 PM to 6 AM) - 70 dB (A).

4. The project authority shall carry out semi-mechanized open cast mining only.
5. The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
  - Roads shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

**Solid Waste:**

7. The project authority shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	O.B.Soil	1005.66 m <sup>3</sup> /Year	As per the mining plan proposed to dump in their mining area as per the directions of the Dept. of Mines & Geology.

8. The project authority shall provide and maintain the following measures as committed in their letter dt.05.02.2020 to control erosion of dumps within 30 days.
  - Retention/toe walls at the foot of the dumps
  - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
  - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.
10. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances

**Other Conditions:**

11. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon as committed in their letter dt.05.02.2020.
12. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1<sup>st</sup> January and 1<sup>st</sup> July of the year to Regional Office, Tirupati on regular basis.

**K Venkateswara  
Rao**

Digitally signed by K  
Venkateswara Rao  
Date: 2020.02.18 19:25:35  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL**

To  
M/s.Sai Lakshmi Balaji Infrastructure Pvt., Ltd., ,  
(Mine Lease Area – 4.569 Ha),  
Vignan Nagar, Varadaiahpalem,  
Chittoor, Chittoor Dist – 517 541.  
[drconstructionstdr@gmail.com](mailto:drconstructionstdr@gmail.com)



**SCHEDULE – A**

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the mining operations.

**SCHEDULE – B****Water:**

1. The source of water is through Borewell and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	As per CFO Dt:18.02.2020	As per Application	After Expansion
1	Dust suppression	0.8 KLD	0.8 KLD	1.6 KLD
2	Greenbelt	0.5 KLD	0.5 KLD	1.0 KLD
3	Domestic	1.7 KLD	1.7 KLD	3.4 KLD
<b>Total</b>		<b>3.0 KLD</b>	<b>3.0 KLD</b>	<b>6.0 KLD</b>

2. The maximum waste water generation (KLD) shall not exceed the following:

S. No	Source	As per CFO Dt:18.02.2020	As per Application	After Expansion
a)	Domestic	1.3 KLD	1.3 KLD	2.6 KLD
<b>Total</b>		<b>1.3 KLD</b>	<b>1.3 KLD</b>	<b>2.6 KLD</b>

**Air:**

3. The project authority shall carry out open cast mining by semi-mechanized methods only.
4. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
5. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Roads shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

**Solid waste:**

6. The proponent shall comply with the following.

S. No	Source of Solid Waste	Proposed Quantity	Method of Disposal
1	Waste	1113.065 m <sup>3</sup> /Year	As per the mining plan proposed to dump in their mining area as per the direction of the Dept. of Mines & Geology.

7. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the quarry lease area under any circumstances.
8. The project authority shall adopt and maintain the following measures to control erosion of dumps:
- Retention/toe walls at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
  - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.

**Other conditions:**

9. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
10. The project authority shall maintain the setback distance of 7.5 meters buffer zone all around the mine lease area for greenbelt development with tall growing trees of native species having good canopy.
11. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
12. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.

13. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

KOLLI SRI ANURADHA  
KRISHNA

Digitally signed by KOLLI SRI  
ANURADHA KRISHNA  
Date: 2020.11.11 19:26:28  
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JOINT CHIEF ENVIRONMENTAL ENGINEER (I/c)  
ZONAL OFFICE, KURNOOL

To  
M/s. Sai Lakshmi Balaji Infrastructure Private Limited (Expansion)  
(Mine Lease Area – 4.569 Ha),  
C/o. Sri T. Damodaran Reddy, Director,  
Vignana Nagar, Varadaiahpalem (V&M),  
Chittoor dist.  
[drconstructionstdr@gmail.com](mailto:drconstructionstdr@gmail.com)



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: KURNOOL**

1<sup>st</sup> Floor, Shankar Shopping Complex, Krishna Nagar Main Road  
 Phone :08518- 233619  
 e-mail: jceezoknl@gmail.com

**CONSENT ORDER**

**Order No. CTR - 615/APP/PCB/ZO-KNL/CFO/2020**

**Date: 04.01.2021**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)**  
**(4.569 Ha Road Metal and Building stone),**  
**Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),**  
**Sathyavedu (M), Chittoor District.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge after expansion	Point of Disposal
1.	Domestic	2.6 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order.

This consent order is valid for manufacture the following products along with quantities only.

Sl. No.	Products / Line of Activity	As per CFO Order Existing Dt.18.02.2020	As per the CFE Expansion Order Dt.10.11.2020	Total quantity after expansion
1	Mining of Recovery aggregate	Mining of Recovery aggregate- 17,096.22 cum/Year	Mining of Road metal & Building stone – 2,13,439 m3/annum	Mining of Road metal & Building stone – 2,13,439 m3/annum
2	Mining of Rock sand	Mining of Rock sand - 2011.32 Cum/Year	--	Mining of Rock sand - 2011.32 Cum/Year

This consent shall be valid for a period ending with the **30.11.2025.**

**K Venkateswara Rao**  
 Digitally signed by K Venkateswara Rao  
 Date: 2021.01.04 13:45:50 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**  
**ZONAL OFFICE, KURNOOL**

**Encl: Schedules A & B**

**To**  
**M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)**  
**(4.569 Ha Road Metal and Building stone),**  
**Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),**  
**Sathyavedu (M), Chittoor District.**

Copy to the Environmental Engineer, Regional Office, Tirupati for information and to ensure compliance of the above conditions and refer to Task Force in case of non compliance

**SCHEDULE - A**

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

**Water:**

1. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Total Quantity after expansion
1	Dust suppression	1.6 KLD
2	Development of Greenbelt	1.0 KLD
3	Domestic purpose	3.4 KLD
	<b>Total:</b>	<b>6.0 KLD</b>

2. The project authority shall provide septic tank followed by soak pit within 30 days for disposal of domestic effluents.

**Air:**

3. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m3
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO2	80
4	NOx	80

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

4. The project authority shall carry out open cast by semi-mechanized mining only.
5. The project authority shall maintain the operation of deployed water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
  - Roads shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

**Solid Waste:**

7. The project authority shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	Waste	1113.065 m <sup>3</sup> /Year	Shall be dumped in their mining area as per the direction of the Dept of Mines & Geology.

8. The project authority shall provide and maintain the following measures to control erosion of dumps within 30 days.
  - Retention/toe walls at the foot of the dumps
  - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
  - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.
10. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances

**Other Conditions:**

11. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon.
12. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1<sup>st</sup> January and 1<sup>st</sup> July of the year to Regional Office, Tirupati on regular basis.

K Venkateswara  
Rao  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
ZONAL OFFICE, KURNOOL

Digitally signed by K  
Venkateswara Rao  
Date: 2021.01.04 13:46:09  
+05'30'

To

M/s. Sai Lakshmi Balaji Infrastructure Private Limited, (Expansion)  
(4.569 Ha Road Metal and Building stone),  
Sy. No. 140/1,3,4,5,7,8,9,10,11,12,13,16 & 141/3,4,6,7,8 of P.V.Puram (V),  
Sathyavedu (M), Chittoor District.



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: KURNOOL  
1<sup>st</sup> Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518-236912, Fax: 08518-233619  
e-mail: jceezoknl@gmail.com

Order.No.CTR - 539/APPCB/ZO-KNL/2022-

Date:19.04.2022

<b>Sub:-</b>	PCB – ZO – KNL – Consent for Operation (CFO) – M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., Sy.No.130-4, 5 9 & 132-1, 4 etc., Chamartakandiga (V), P.V.Puram (P), Sathyavedu (M), Chittoor District, – <b>Amendment for additional land procured for development of greenbelt for inclusion of Sy.Nos 133/2A (2.31 Ac) &amp; Sy.No.134.3 (1.95 Ac) – Issued – Reg.</b>
<b>Ref:-</b>	1. CFO order No.CTR - 539/APPCB/ZO-KNL/CFO/2018, dated 03.04.2019 valid upto 28.02.2025 2. Industries request letter dt.31.03.2022

\*\*\*\*\*

The Board vide reference 1<sup>ST</sup> cited, issued Consent for Operation (CFO) order to M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., (P) Ltd., Sy.No.130-4, 5 9 & 132-1, 4 etc., Chamartakandiga (V), P.V.Puram (P), Sathyavedu (M), Chittoor District to produce Road Metal – 500 TPD with a validity period upto 28.02.2025

The industry vide reference 2<sup>nd</sup> cited requested the Board for amendment to CFO order dt. 03.04.2019 for additional land procured for development of greenbelt in addition to the existing land of 5.3 acres as they have procured a land at an extent of 4.26 Ac bearing Sy.Nos 133/2A (2.31 Ac) & Sy.No.134.3 (1.95 Ac) duly submitting the land documents.

The Board after careful examination of the representation received from the industry for additional land procured for development of greenbelt in addition to the existing land of 5.3 acres as they have procured a land at an extent of 4.26 Ac bearing Sy.Nos 133/2A (2.31 Ac) & Sy.No.134.3 (1.95 Ac) hereby issues the amendment for inclusion of Sy.Nos in addition to the existing land totaling to (5.3 acres + 4.26 Ac) 9.56 Acres bearing Sy.Nos 133/2A (2.31 Ac) & Sy.No.134.3 (1.95 Ac)

All other conditions mentioned in the CFO Order issued vide reference 1<sup>st</sup> cited remain the same.

VENKATA  
NARAHARI  
PRASAD MARRI  
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)  
ZONAL OFFICE, KURNOOL

Digitally signed by VENKATA  
NARAHARI PRASAD MARRI  
Date: 2022.04.19 15:31:44  
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To  
M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd.,  
Sy.No.130-4, 5 9 & 132-1, 4 etc., Chamartakandiga (V),  
P.V.Puram (P), Sathyavedu (M), Chittoor District,

Copy to the Environmental Engineer, Regional Office, Tirupati for information and necessary action.

Item No.01:

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 247 of 2021 (SZ)  
(Through Video Conference)

IN THE MATTER OF:

D. Damodara Raju,  
Chittoor District and another

...Applicant(s)



Versus

सत्यमेव जयते

M/s. Sai Lakshmi Balaji  
Infrastructure Private Limited,  
Chittoor District and others.

....Respondent(s)

Date of hearing: 04.01.2022

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. M. Devaraj

For Respondent(s):

Mrs. Maduri Donti Reddy for R3 to R6 & R8

ORDER

1. The grievance in this application is regarding the violations of conditions of Environmental Clearance (EC) and consent/lease granted to the first

respondent for quarrying building stones in extent of 4.569 hectors in Survey No. 140/1, 3, 4, 5, 7 to 13 & 16 and 141/3, 4, 6, 7 & 8 of P.V. Puram Village of Sathyavedu Mandal and Chittoor District.

2. It is alleged in the application that the quarrying lease was granted in favour of 2<sup>nd</sup> respondent originally in the year 2011 and thereafter the lease was transferred in favour of the first respondent and subsequent documents were executed. The Environmental Clearance (EC) was obtained earlier and subsequently it is renewed. The first respondent is not maintaining the buffer zone and also safety zone. They have not provided necessary 'Green Belt' as required under the Environmental Clearance (EC) and also they have not provided the "Garland drains" to collect the silt from the quarrying/crushing units to avoid the slurry being mixed with the water channel situated nearby.

3. Further the first respondent had encroached in the property of the 2<sup>nd</sup> respondent and conducted excess mining, than the area permitted. On account of the alleged unauthorised activities of the first respondent air and water pollution is being caused in that area and affecting the health of the people. Further, they have not provided necessary pollution control mechanism as well. Though complaints were made to several authorities in respect to the same and also moved the Hon'ble High Court of Andhra Pradesh by filing a Writ Petition, which was disposed of by directing the applicant to approach the authorities, in spite of approaching the authorities

again, no action has been taken by the authorities. They have also not black topped of the internal roads which are used for vehicular movements to carry the quarrying materials, on account of which dust pollution is being caused in that area. That prompted the applicant to file the application seeking the following reliefs:-

- a) *Direct the Respondents 1 & 2 immediately to stop the mining operations which have been carried on by violating the conditions put in the respective permissions/licenses as explained in previous paras in order to implement the conditions stipulated therein.*
- b) *Direct the Respondent Authorities 3 to 8 to get implement the stipulations which have been violated by the Respondent Company in order to prevent the future pollution resulted by the mining and to protect the natural water resources and approach roads.*
- c) *Direct the respondents 1 & 2 to pay the damages suffered by the Applicants due to illegal mining to be assessed by the respondents 3 to 8.*

4. On going through the allegations made in the application, we are satisfied that there arises a substantial question of environment which requires the interference of this Tribunal. So, the application is admitted.

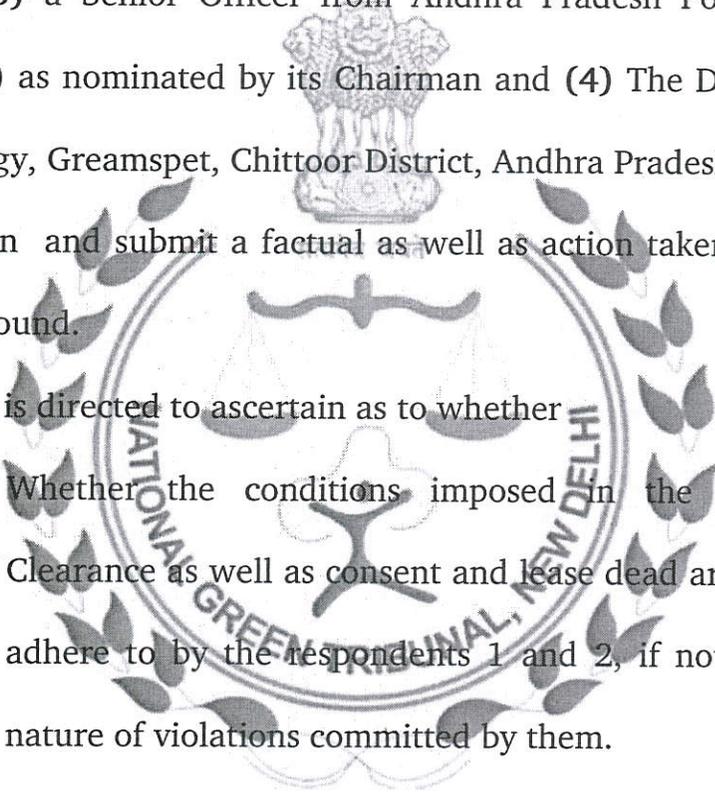
5. We feel that 7<sup>th</sup> respondent/Deputy Director, Engineer, Roads & Buildings, Nagari, Chittoor District, Andhra Pradesh, is not a necessary party to the proceedings as internal roads in the quarry area has to be black topped by the quarry owner and not by the Government Department. So the 7<sup>th</sup>

respondent/Deputy Director, Engineer, Roads & Buildings, Nagari, Chittoor District, Andhra Pradesh is deleted from the party array.

6. The office is directed to carry out the amendment in the cause title.
7. The applicant is also directed to take steps to implead State Level Environmental Impact Assessment Authority, Andhra Pradesh (SEIAA, AP) as necessary party to the proceeding, as there is an allegation of violation of conditions of Environmental Clearance (EC) granted as well.
8. Mrs. Maduri Donti Reddy had taken notice for respondents 3 to 6 & 8.
9. Issue notice to the respondents 1 & 2 by Registered post with acknowledgement due, by e-mail and also by dusthi if possible and produce proof of service on them, by filing proof affidavit as per rules.
10. The applicant is also directed to serve a copy of the application along with the documents produced to the standing counsel appearing for the respondents 3 to 6 & 8 within a week, so as to enable the standing counsel to get instructions and to file their independent response. Since the standing counsel appearing for respondents had taken notice to the respondents 3 to 6 & 8 is direct notice them is dispensed with.
11. The applicant is also directed to produce necessary requisites along with postal cover and the necessary postal stamps before this Tribunal within a week, so as to enable this Tribunal to send notice to the respondents 1 and 2 through Tribunal, to ensure service on them and proceed against them, if they did not appear, in their absence in accordance with law.

12. In order to ascertain the genuineness of the allegations made and also alleged violations said to have been committed by the respondents 1 and 2, we feel it appropriate to appoint a Joint Committee comprising of (1) Senior Officer from State Level Environmental Impact Assessment Authority, Andhra Pradesh (SEIAA/AP), (2) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF& CC), Integrated Regional Office, Vijayawada, (3) a Senior Officer from Andhra Pradesh Pollution Control Board (APPCB) as nominated by its Chairman and (4) The Deputy Director, Mines & Geology, Greampet, Chittoor District, Andhra Pradesh to inspect the area in question and submit a factual as well as action taken report, if any violations are found.

13. The committee is directed to ascertain as to whether

- 
- (I) Whether the conditions imposed in the Environmental Clearance as well as consent and lease deed are being strictly adhere to by the respondents 1 and 2, if not what are the nature of violations committed by them.
- (II) Whether the pollution control mechanism provided are sufficient to address the issue of pollution, if not what is the mitigating measures undertaken by them to address the same.
- (III) Whether necessary buffer zone/safety zone, 'Garland drains' were provided and

Page no-31

- (IV) Whether any excess mining has been done either in the lease area or by encroaching into the property of the 2<sup>nd</sup> respondent as alleged, if so what is the quantity of excess mining done and what is the nature of action taken in this regard.
- (V) Whether any water or air pollution is being caused on account of the activities of respondents 1 and 2 in carrying out the quarrying/crushing operation.
- (VI) If there is any violation committed, what is the nature of damage caused to the environment and also what is the quantum of environmental compensation to be assessed apart from assessing the value of excess mining article by imposing penalty and royalty.
- (VII) Whether any damage is caused to the property of the applicant on account of the pollution if any, caused, if so, what is the quantum of compensation payable for that loss to compensate for the loss suffered by the applicants.

14. The Deputy Director, Mines & Geology Department, Chittoor District, Andhra Pradesh will be the nodal officer for co-ordination and providing necessary logistics for this purpose.

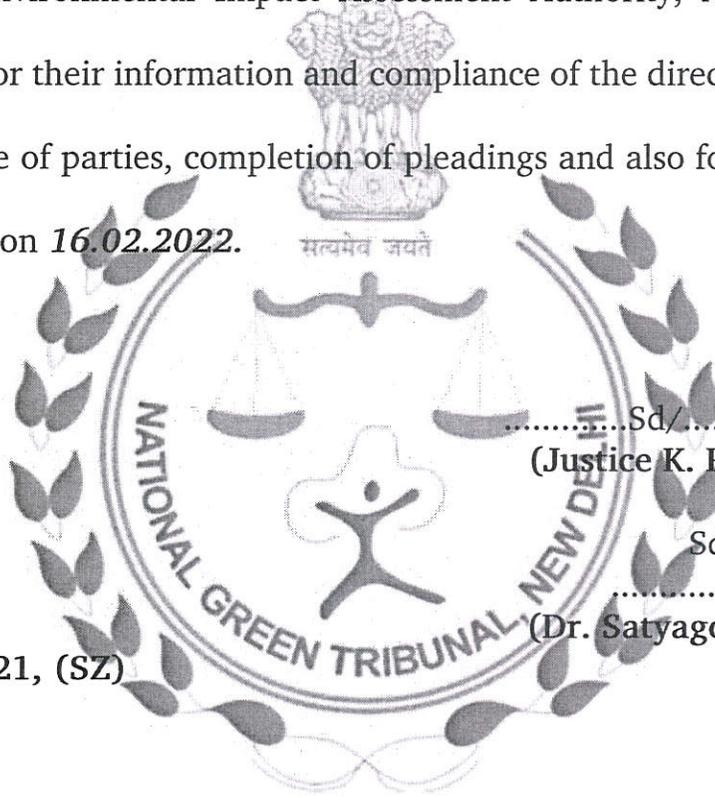
15. The committee is directed to submit the reports to this Tribunal on or before **16.02.2022** by e-filing in the form of searchable PDF/OCR Supportable PDF

and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

16. The applicant is also directed to submit a set of papers to the committee members within a week.

17. The Registry is also directed to communicate this order to the members of the committee, official respondents and also to the newly impleaded respondent State Level Environmental Impact Assessment Authority, Andhra Pradesh (SEIAA, A P) for their information and compliance of the directions.

18. For appearance of parties, completion of pleadings and also for consideration of report, post on 16.02.2022.



.....Sd/.....J.M.  
(Justice K. Ramakrishnan)

Sd/-  
.....E.M.  
(Dr. Satyagopal Korlapati)

O. A. No.247/2021, (SZ)  
04.01.2022, Sr.



ANDHRA PRADESH POLLUTION CONTROL BOARD  
33 REGIONAL OFFICE  
I FLOOR, APSFC BUILDING, NT ROAD, TIRUPATI

Page No. 38

A Narendra Babu  
Environment Engineer

ANNEXURE - IX

Email: rotpt-ee1@appcb.gov.in  
Phone (O) : 0877-2253981

AMBIENT AIR QUALITY MONITORING ANALYSIS REPORT

Sample Reg. No.	:	Report No. 202202025
Sampling Location	:	M/s. Sai Lakshmi Balaji Infrastructure Pvt., Ltd., (Mine Lease Area-4.568 Ha. Road Metal & Building Stone), Sy. No.140/1,3,4,5,7to 13,16,141/3,4,6,7,8, of P.V. Puram (V), Satyavedu (M), Chittoor District.
Sampling point	:	Ambient Air Quality Monitoring conducted South- East Direction of the operating Mine.
Sample height from ground level	:	About 02 Meters
Sampling site is in up wind or downwind of the source	:	Down wind direction
Purpose of sampling	:	Complaint
Sample collected by	:	EE & Analyst Gr-I, Regional Office, Tirupati
Sampling Date	:	12.02.2022
Sample Submit date	:	13.02.2022
Sample analyzed on	:	14.02.2022
Date of Issue of report	:	14.02.2022

Parameters	Average Values in $\mu\text{g}/\text{m}^3$	NAAQM Standard in $\mu\text{g}/\text{m}^3$
Particulate Matter (PM <sub>10</sub> )	89	100
Sulphur Dioxide	5.6	80
Nitrogen Dioxide	16.2	80

**Remarks:**

1. Results are related to sample as received and tested
2. Ambient Air Quality Monitoring conducted South- East Direction of the operating Mine.
3. During monitoring wetting of the roads with tractor mounted tanker was observed.
4. Particulate Matter (PM<sub>10</sub>) is exceeding the Consent standard.

V. Sudhakar  
Analyst-Gr-I

ENVIRONMENTAL ENGINEER

**HALF YEARLY COMPLIANCE REPORT ON STIPULATED  
CONDITIONS OF EC ORDER**

**(Period:- 1<sup>st</sup> July 2021 to 31<sup>st</sup> December 2021)**

For

**Sai Lakshmi Balaji Infrastructure Private Limited**

Submitted by

**Sai Lakshmi Balaji Infrastructure Private  
Limited,**

Sy. Nos. 140/1, 3, 4, 5, 7, 8, 9, 10, 11, 12, 13, 16 & 141/3, 4, 6, 7, 8 of, P.V. Puram Village,  
Sathyavedu Mandal, Chittoor District, Andhra Pradesh

**Prepared by:**

**Star Analytical Services**

Plot No: 899, Flat No: 201,  
Vivekananda Nagar Colony, Near Sumana  
Hospital, Kukatpally, Hyderabad-500072

2<sup>nd</sup> Floor, 18-1/1, Vengalayapalem, Guntur,  
Guntur District,  
Andhra Pradesh – 522005

Phone: +917095734733 ; +91 8555839439  
E-mail : info@staranalyticalservices.co.in

**Submitting to:**

Ministry of Environment, Forest  
and Climate Change, Regional Office  
Vijayawada

State Level Environment Impact  
Assessment Authority (SEIAA),  
Andhra Pradesh

December 2021

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

Authorised Signature

- Project Name** : Sai Lakshmi Balaji Infrastructure Private Limited
- Location of the Project** : Sy. Nos.140/1, 3, 4, 5, 7, 8,9,10,11,12,13,16 & 141/3,4,6,7,8 of, P.V.Puram Village, Sathyavedu Mandal, Chittoor District, Andhra Pradesh
- Environmental Clearance Letter** : SEIAA/AP/CTR/MIN/02/2020/1733-493, dated 23.10.2020
- Compliance Report Period** : 1<sup>st</sup> July 2021 to 31<sup>st</sup> December 2021

### HALF YEARLY CONDITION WISE COMPLIANCE REPORT

S. No	Consent condition	Compliance
	<b><u>Part A .Special Condition</u></b>	
1	The proposal shall not attract the following acts & Rules: Forest act 1980, wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.	Noted
2	The proponent volunteered to allocate sufficient funds for providing two hospital beds to nearest PHC, as a part of Corporate Social Responsibility (CSR) activity.	We are provided two hospital beds to mine near Community Health Centre at SATHYAVEDU.The copy attached to <b><u>Photograph of the same is shown in annexure I</u></b>
3	The project proponent shall maintain the setback distance of 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.	Complied.

S. No	Consent condition	Compliance
4	The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.	Complied. Maintain greenbelt along with approach roads. <b><u>Photograph of the same is shown in annexure II</u></b>
5	The proponent is advised to ensure safety to animal and public life.	Complied.
<b>Part B. Specific Conditions</b>		
<b>1. Air Pollution:</b>		
1	Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan.	Complied.
2	The proponent shall not use explosives for blasting due to the close proximity of the habitation.	Applied for amendment of explosives of blasting. <b><u>A Copy of acknowledgement along with receipt attached as Annexure V</u></b>
3	Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled	Complied. Maintain greenbelt along with approach roads. <b><u>Photograph of the same is shown in annexure II</u></b>

S. No	Consent condition	Compliance
	by mining operations. He shall also take measures for restoration of other flora / fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up	
4	Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.	Complied. Monitoring of ambient air quality (PM10 and PM2.5, SO2 and NOX) is being carried out within the core zone as well as buffer zone of Mine lease Area by MoEF&CC approved laboratory. The monitored data shows that the values are within the limits. There is no waste water generation from the mining area. <b><u>Report of the same is shown in annexure III</u></b>
5	The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution	Complied. Monitoring of ambient air quality (PM10 and PM2.5, SO2 and NOX) is being carried out within the core zone as well as buffer zone of Mine lease Area by MoEF&CC approved laboratory. The monitored data shows that the values are within the limits. There is no waste water generation from the mining area. <b><u>Report of the same is shown in annexure III</u></b>

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

  
 Authorised Signature

S. No	Consent condition	Compliance
	Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent	
6	The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.	Complied.
7	<p>The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations &amp; Control) Rules, 2010 by implementing the following noise control measures.</p> <ul style="list-style-type: none"> <li>• Proper and regular maintenance of vehicles and other equipment</li> <li>• The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.</li> <li>• The workers employed shall be provided with protection equipment and earmuffs etc.</li> <li>• Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.</li> </ul>	Complied.
8	Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by <i>blasting operations within safe limit</i> . In such cases, Prior concurrence of concerned Regulatory	Complied.

S. No	Consent condition	Compliance
	Authority must be obtained by the proponent, without which, mining shall not be taken up.	
9	The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.	Complied.
<b><u>2. Water Pollution</u></b>		
1	As per records the source of water is bore well. Total water requirement is 3.0 KLD shall be used for Dust suppression; Development of green belt; Domestic purpose.	Complied.
2	Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.	Complied. Garland drains being constructed. <b><u>Photograph of the same is shown in annexure IV</u></b>
3	The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up	Complied. No Workshop at our mining area, hence there is no waste water generation.

S. No	Consent condition	Compliance
	mining	
4	Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.	Complied Ground water quality is being monitored Monitoring reports shows that the water quality parameters are within the stipulated standards. <b><u>Reports of the same is shown in annexure III</u></b>
5	Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.	Complied
6	Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.	Noted
<b><u>3.Solid Waste</u></b>		
1	<b>Topsoil:</b> Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps.	Complied. Presently top soil is being utilized for plantation and remaining quantity is stored temporarily at earmarked location.

S. No	Consent condition	Compliance
	Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.	
2	<b>Overburden:</b> The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non-feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.	More than 1 lack CUM overburden stored in the mine lease area and constructed wall and garland drains as per EC condition.
3	The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity	Complied.
4	The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data Prior concurrence of Regulatory Authority must be taken for this activity.	Complied.

S. No	Consent condition	Compliance
5	The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.	Complied.
6	The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.	Complied.
<b><u>Part C. General Conditions:</u></b>		
1	This order is valid for a period of 3.08 years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.	Complied.
2	While giving CFE/CFO, the APPCB has to ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020HMFWD dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.	Complied.
3	The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self-government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal	Complied.

S. No	Consent condition	Compliance
	life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.	
4	Proponent shall ensure that there is no disturbance to flora and fauna.. Serenity of nature must be protected at any cost.	Complied.
5	In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.	Complied.
6	In case of patta land while granting mine lease ADMG should verify the land lease documents.	Complied.
7	In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.	Complied.
8	Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.	Complied.
9	While taking up mining activity the proponent shall meticulously follow approved mining plan/Fom-1/EMP.	Complied.
10	Once in a year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.	Complied.
11	"Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions	Complied. The Project proponent obtained consent to establish from the SPCB and effectively implementing all the

S. No	Consent condition	Compliance
	stipulated thereof.	conditions stipulated therein.
12	No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.	Complied.
13	Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity	Complied.
14	The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.	Complied.
15	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.	Complied.
16	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	Complied.

S. No	Consent condition	Compliance
17	The funds earmarked for environmental protection measures (Capital cost Rs.3.42 Lakhs and Recurring cost Rs.3.3 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.	Complied.
18	At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai	Complied.
19	Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.	Complied.
20	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office,	Complied.

S. No	Consent condition	Compliance
	Chennai, SEIAA, Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.	
21	Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10 (ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.).	Complied The project proponent are submitting half yearly compliance reports on the status of Environmental clearance conditions along with monitoring data.
22	The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.	Complied
23	The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.	Complied
24	All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.	Complied
25	The Proponent shall follow G.O. Ms. No. 107 dated 30.07.2016 of Industries and Commerce (Mines-II) Department, wherever applicable.	Complied

S. No	Consent condition	Compliance
26	Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.	Complied
27	The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Complied
28	The environmental statement for each financial year ending 31st march in Form-Vas mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.	Complied. The Project proponent has submitted Form V to the Regional Office, AP Pollution Control Board, Tirupati
29	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.	Complied

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

Authorized Signature

S. No	Consent condition	Compliance
30	The proponent shall obtain all other mandatory clearances from respective departments before taken-up the mining activity.	Complied
31	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Complied
32	Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Complied
33	The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Complied
34	SEIAA also reserves the right to cancel the EC issued at any time, if EC has been obtained by the proponent through suppression of any information or furnishing false information.	Complied
35	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments	Complied

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

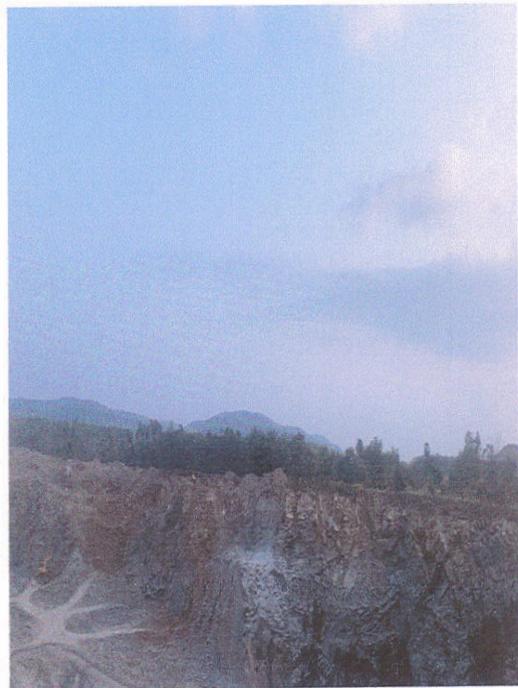
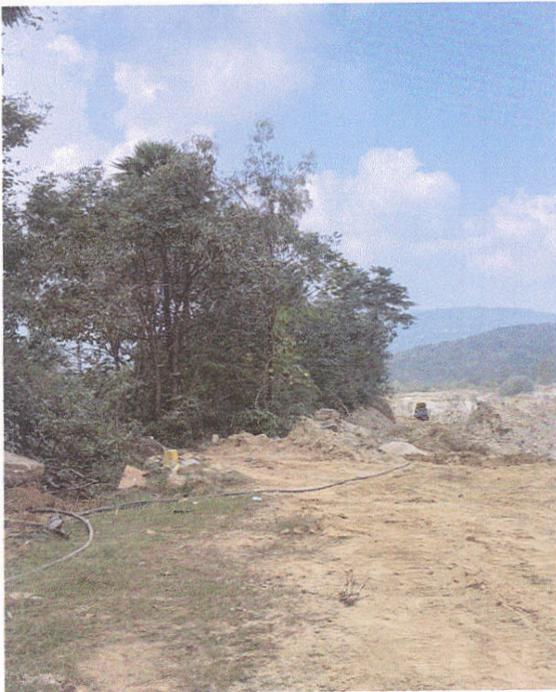
S. No	Consent condition	Compliance
	and rules.	

For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

  
Authorized Signature

**ANNEXURE II**

**GREENBELTPHOTOGRAPHS IN THE MINE LEASE AREA**

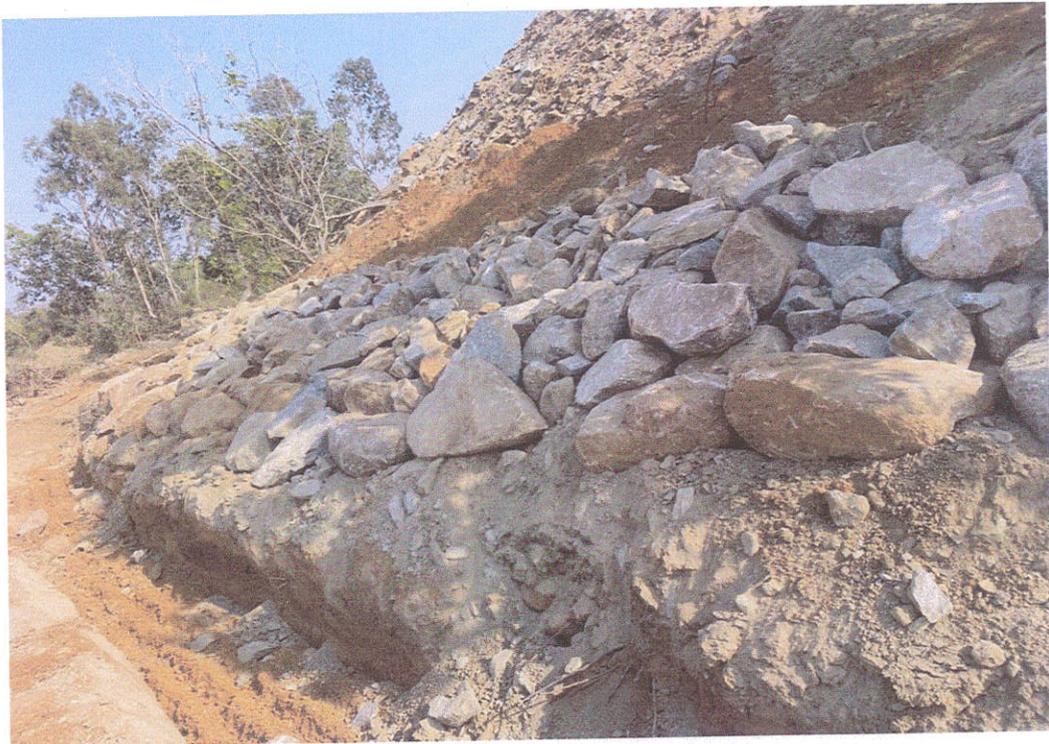
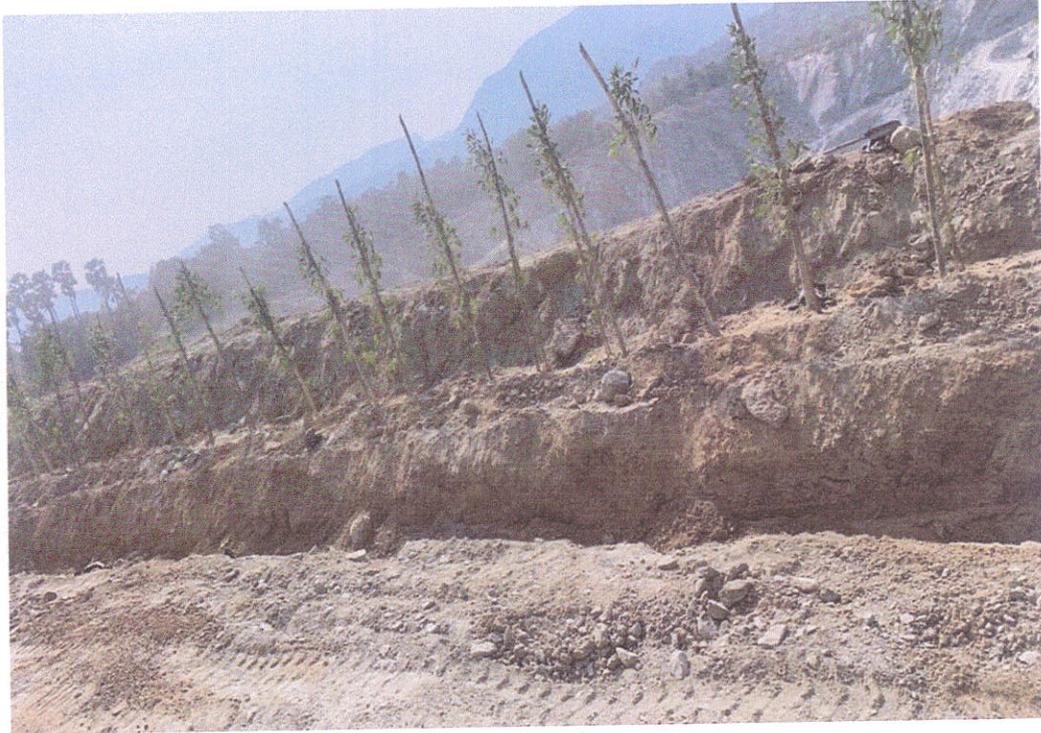


For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

Authorised Signature

**ANNEXURE II**

**GREENBELTPHOTOGRAPHS IN THE MINE LEASE AREA**



For Sai Lakshmi Balaji Infrastructure Pvt. Ltd.

  
Authorised Signatur



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE: TIRUPATI**

**A.NARENDRABABU,  
ENVIRONMENTAL ENGINEER**

1<sup>st</sup> Floor, APSFC Building,  
Narasimha Theertam Road,  
Tirupati - 517 502  
Tele-Fax : 08682 - 222005

**Lr. No. NGT/PCB/RO-TPT/Legal/2022 - 668**

**Date. 20.04.2022**

**To**

**The Member Secretary,  
AP Pollution Control Board,  
Board Office, Vijayawada.**

Sir,

**Sub:-** PCB - Para wise remarks on O.A No. 247 of 2021 filed by Sri. D.Damodara Raju & Others against the M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd. proponent D. Damodara Reddy, P.V.Puram (V), Sathyavedu (M), Chittoor District on violations of Environmental clearance conditions, Illegal mining - Submitted - Regarding.

**Ref:-** NIC mail Dt: 21.02.2022.

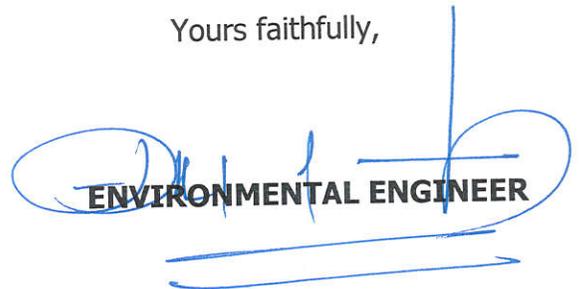
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With reference to the above it is here with submitting the Para wise remarks on O.A No. 247 of 2021 filed by Sri. D.Damodara Raju & Others against the M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd. proponent D. Damodara Reddy, P.V.Puram (V), Sathyavedu (M), Chittoor District on violations of Environmental clearance conditions, Illegal mining.

Submitted for favour of information and taking necessary action.

Encl: As above.

Yours faithfully,

  
**ENVIRONMENTAL ENGINEER**

**Remarks on the on O.A No. 247 of 2021 filed by Sri. D.Damodara Raju & Others against the M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd. proponent D. Damodara Reddy, P.V.Puram (V), Sathyavedu (M), Chittoor District on violations of Environmental clearance conditions, Illegal mining.**

**Para wise remarks on the facts in brief :**

1.	:	No comments
2.	:	No comments
3.	:	No comments
4.	:	The mining authorities has planted samplings recently along the boundary of the mine lease area with 500 no. of samplings for maintaining the greenbelt along the boundary of the mine lease area. Photographs enclosed.
5.	:	The mining authorities have constructed garland drains and siltation ponds to arrest the flow of silt and sediment.
6.	:	Recently, the mining authorities has constructed garland drains and siltation ponds to arrest the flow of silt and sediment. Presently, the mining authorities are not leaving any water to the natural drain.
7.	:	a) No comments
		b) No comments
		c) No comments
8.	:	No comments
9.	:	Not complied, the mining authority needs to upgrade the roads with pakka / tar roads to avoid dust nuisance.
10.	:	It is true that, the approach road is being utilized by M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd. and also by other mining projects located at surrounding area.
11.	:	Not complied as per the CFE condition incorporated CFE order issued to M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd (P) Ltd, Sy.No. 130-4,5,9 & 132-1,4 etc., Chamarta kandiga (V), P.V.Puram (P), Sathyavedu (M), Chittoor dist (Stone crusher) obtained in the year 24.09.2013.
12.	:	No comments
13.	:	No comments
14.	:	Not provided wind breaking walls for crusher operating in the name of M/s. Sai Lakshmi Balaji Infrastructure Pvt Ltd (P) Ltd, Sy.No. 130-4,5,9 & 132-1,4 etc., Chamarta kandiga (V), P.V.Puram (P), Sathyavedu (M), Chittoor dist.
15.	:	The mining authorities has planted samplings recently along the boundary of the mine lease area with 500 no. of samplings for maintaining the greenbelt along the boundary of the mine lease area.
16.	:	No comments
17.	:	No comments
18.	:	No comments
19.	:	No comments
20.	:	No comments
21.	:	No comments
22.	:	It is true that, the mining authorities are storing the overburden at outside the mining lease area belonging to the proponent.
23.	:	No comments
24.	:	No comments
25.	:	Recently industry has submitted compliance of the CFO conditions of Pollution Control Board and also submitted compliance of the EC conditions along with the photographs pertaining to greenbelt development and garland drains. The photographs of the same are here with enclosed for kind perusal.

This is submitted for kind information and necessary action.

  
**ENVIRONMENTAL ENGINEER**